

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of "**The Uttarakhand Zamindari Abolition and Land Reforms (Amendment) Act, 2011**" (Adhiniyam Sankhya 14 of 2011).

As Passed by the Uttarakhand Legislative Assembly and assented to by the Governor on April 25, 2011.

No. 179/XXXVI(3)/2011/40(1)/2011

Dated Dehradun, April 29, 2011

NOTIFICATION

Miscellaneous

**THE UTTARAKHAND ZAMINDARI ABOLITION AND LAND REFORMS
(AMENDMENT) ACT, 2011
[UTTRAKHAND ACT NO. 14 OF 2011]**

AN

ACT

further to amend the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 (as applicable to the State of Uttarakhand) to the context of State of Uttarakhand

Be it enacted in the Sixty-second Year of the Republic of India by the Uttarakhand State Legislative Assembly as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Uttarakhand Zamindari Abolition and Land Reforms (Amendment) Act, 2011.
- (2) It extends to the whole State of Uttarakhand except the areas included and may be include from time to time in any Municipal Corporation, Nagar Panchayat, Nagar Parishad and Cantonment Board limits.
- (3) It shall come into force at once.

**Amendment of
section 247-A**

2. In place of sub-section (1) of section 247-A of the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950, the following sub-section shall be substituted; namely :-
“(1) Notwithstanding anything contained in section 245, 246 and 247, every member of a family, the total area of land held by whose members as Bhumidhars on or after the date of commencement of the agricultural year beginning on July 1, 1977 does not exceed 1.26 hectares (3.125 acres), shall be exempt from the liability to pay land revenue to the State Government :

Provided that such Bhumidhar, who holds the area of land more than 3.125 acre but less than 12.5 acre, the rate of land revenue shall be one rupees per annum."

By Order,

RAM SINGH,
Principal Secretary.